

Shrimati Maimoona Sultan: I introduce the Bill.

Shri S. M. Banerjee (Kanpur): Let her realise how generous we are.

13.35½ hrs.

CONSTITUTION (AMENDMENT)
BILL*

(Insertion of new article 368A)

Shri Hari Vishnu Kamath (Hoshangabad): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri Hari Vishnu Kamath: I introduce the Bill.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL*

(Amendment of Section 144)

Shri Hari Vishnu Kamath (Hoshangabad): I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

The motion was adopted.

Shri Hari Vishnu Kamath: I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL

(Omission of article 370) by **Shri Prakash Vir Shastri**

Mr. Deputy-Speaker: The House will now proceed with the further consideration of the following motion moved by **Shri Prakash Vir Shastri** on the 11th September, 1964:—

"That the Bill further to amend the Constitution of India be taken into consideration."

There is a motion in the name of **Shri Kamath** that this debate should be adjourned. Are you moving it, **Mr. Kamath?**

Shri Hari Vishnu Kamath (Hoshangabad): There is a motion standing jointly in the names of **Dr. L. M. Singhvi**, **Sardar Kapur Singh**, **Shri Hem Raj** and myself that the debate on the Constitution (Amendment) Bill which has been part-heard or part-discussed on the last day of the Private Members' day a fortnight ago be adjourned.

I beg to move:

"That the Debate on the Constitution (Amendment) Bill, 1964 be adjourned."

While moving this I will say a few words, and that is that the Bill next on the agenda has been reported by **Rajya Sabha** with certain amendments, and I strongly urge that the amendments made by **Rajya Sabha** should be considered by this House at the earliest opportunity, and if necessary, if possible, and desirable they should be resisted by the House; particularly about retrospective effect and all that, that must be resisted. In that case, there may be a joint session of the two Houses. Therefore, I do not want the House to shy away from the Bill which was moved by my hon. friend, **Shri Raghunath Singh**, in April last. It is already six months old and it will be in the interest of parliament-